

(c) to (e). Yes, Sir. Some bread manufacturers in the private sector had suspended production of bread from 25.8.1996 demanding allotment of subsidised wheat on the same terms as MFIL or, in the alternative, withdrawal of this scheme in respect of MFIL also. Thereafter discussions were held with the representatives of the Association and the strike was called off by them on 27/28th August, 1996.

[Translation]

Potable Water Supply

4354. SHRI S.P. JAISWAL : Will the PRIME MINISTER be pleased to state :

(a) whether efforts are being made to provide drinking water to all the families in urban areas of Uttar Pradesh;

(b) if so, the details thereof; and

(c) the details of success achieved thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Yes, Sir. However, as water supply is a State subject, the preparation of water supply schemes, their execution and maintenance is the responsibility of the State Government. In order to provide water supply to the small towns having population less than 20,000 (As per 1991 Census), Centrally sponsored Accelerated Urban Water Supply Programme was launched in the year 1993-94. The cost of the scheme is shared between the Central and the State Government in the ratio of 50:50. Out of 2151 towns eligible under the scheme, 486 towns are in Uttar Pradesh. So far water supply schemes for 69 towns at a total project cost of Rs.58.58 crores have been sanctioned in the State of Uttar Pradesh. Central share of Rs.16.78 crores and State share of Rs.14.73 crores has already been released and an expenditure of Rs.11.03 crores has been reported so far. Out of 69 schemes sanctioned so far, 5 schemes have already been completed.

Disposal of Public Grievances

4355. SHRI MAHESH KANODIA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of India have given advice to the Director, Public Grievances of Ministries/Departments to quarterly review the grievances so as to monitor the disposal of public grievances;

(b) if so, whether the Government have tried to know if the said directives are being complied with or not; and

(c) if the directives are not being complied with the efforts made by the Government on its own level?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). The action for the redressal of grievances in respect of various Ministries/Departments is primarily to be undertaken by them. As the nodal Department of Administrative Reforms & Public Grievances (AR&PG) under the Ministry of Personnel, P.G. and Pensions, to all Directors of Public Grievances in all Ministries/Department to give publicity to the grievance received by them and send a quarterly progress report regarding their disposal. Quarterly review meetings are also taken by the Department of AR&PG to review the public grievance redressal machinery, monitoring mechanism and disposal of grievances of selected Ministries/Departments. Study teams of the Department of AR and PG also carry out each year indepth study of the internal grievance redressal machinery of selected Ministries/Deptts. and the disposal of grievances received by them and the implementation of the suggestions is monitored by the Department. Instructions regarding effective steps for the redressal of public grievances are reiterated from time to time.

[English]

Rural Sanitation

4356. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI BHAKTA CHARAN DAS :
SHRI PRITHVIRAJ D. CHAVAN :
SHRIMATI SARADA TADIPARTHI :
DR. M. JAGANNATH :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the allocation made during 1994-95, 1995-96, 1996-97 for rural sanitation in the country, State-wise;

(b) the State-wise achievements made so far during the last three years in this regard;

(c) the number of individual house hold laterines proposed to be constructed, State-wise during the remaining period of Eighth Plan;

(d) the details of the proposals received under the scheme from the States for approval; and

(e) the different components under the scheme and funds allocated under them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The State-wise

allocation under Central Rural Sanitation programme during 1994-95, 1995-96 and 1996-97 are given in the attached statement-I.

(b) The State-wise achievements (Number of sanitary latrines constructed) under the Rural Sanitation Programme during 1993-94 to 1995-96 are given in the attached statement-II.

(c) The target for construction of individual household latrines during the remaining period of Eighth Plan, i.e. 1996-97, are given in attached statement-III.

(d) The details of the proposals received from the State Governments for development of Model Sanitation Villages, which have been approved, are given in the attached statement-IV.

(e) The components of the Programme are as under :

- (i) Construction of Individual sanitary latrines for households below poverty line.
- (ii) Conversion of dry latrines into low cost sanitary latrines.
- (iii) Construction of exclusive village sanitary complexes for women on a selective basis where adequate land/space within the premises of the houses do not exist and where village panchayats are willing to maintain.
- (iv) Setting up of sanitary marts.
- (v) Total sanitation of village through the construction of drains, soakage pits, solid and liquid waste disposal.
- (vi) Intensive campaign for awareness generation and health education for creating felt need for personal, household and environmental sanitation facilities.

Component-wise allocation of funds, as provided in the CRSP guidelines, is as under :-

- (i) Upto 72% can be utilised for giving Central share of the subsidy to construct individual sanitary latrines for households below poverty line.
- (ii) Upto 10% can be used to subsidising construction of sanitary complexes exclusively for women.
- (iii) Upto 10% for health Education/Motivation, creation of felt need etc.
- (iv) Upto 5% for construction of other components such as bathing platform, garbage pit etc.

- (v) Upto 3% for expenditure towards staff, administration etc.

STATEMENT-I

Allocation made under Central Rural Sanitation Programme during 1994-95, 1995-96 and 1996-97

(Rs. in lakh)

S.No.	State/UT	1994-95	1995-96	1996-97
1.	Andhra Pradesh	315.00	331.00	343.00
2.	Arunachal Pradesh	9.00	8.00	8.00
3.	Assam	115.00	126.00	130.00
4.	Bihar	560.00	589.00	603.00
5.	Goa	5.00	5.00	5.00
6.	Gujarat	142.00	149.00	155.00
7.	Haryana	51.00	54.00	56.00
8.	Himachal Pradesh	53.00	52.00	54.00
9.	J&K	70.00	73.00	75.00
10.	Karnataka	256.00	269.00	278.00
11.	Kerala	194.00	207.00	214.00
12.	Madhya Pradesh	368.00	388.00	401.00
13.	Maharashtra	404.00	424.00	439.00
14.	Manipur	15.00	16.00	16.00
15.	Meghalaya	16.00	16.00	17.00
16.	Mizoram	5.00	5.00	5.00
17.	Nagaland	11.00	10.00	10.00
18.	Orissa	221.00	233.00	241.00
19.	Punjab	52.00	55.00	57.00
20.	Rajasthan	190.00	200.00	207.00
21.	Sikkim	5.00	5.00	5.00
22.	Tamil Nadu	334.00	351.00	363.00
23.	Tripura	23.00	25.00	26.00
24.	Uttar Pradesh	783.00	824.00	852.00
25.	West Bengal	303.00	319.00	325.00
26.	A&N Islands	5.00	5.00	5.00
27.	Chandigarh	5.00	5.00	5.00
28.	D&N Haveli	5.00	5.00	5.00
29.	Daman & Diu	5.00	5.00	5.00
30.	Delhi	5.00	5.00	5.00
31.	Lakshadweep	5.00	5.00	5.00
32.	Pondicherry	5.00	5.00	5.00
Total		4535.00	4769.00	4920.00

STATEMENT-II

State-wise achievements (No. of sanitary latrines constructed) under Rural Sanitation Programme (CRSP+MNP) during 1993-94 to 1995-96

S.No.	States/UTs	1993-94	1994-95	1995-96
1.	Andhra Pradesh	13102	97104	132978
2.	Arunachal Pradesh	545	695	896
3.	Assam	954	2895	4128
4.	Bihar	4322	372	0
5.	Goa	1443	1401	2345
6.	Gujarat	15221	16804	36500
7.	Haryana	52751	51165	35761
8.	Himachal Pradesh	68036	74496	73559
9.	J&K	8612	10567	12708
10.	Karnataka	6413	25882	132134
11.	Kerala	9781	20733	19618
12.	Madhya Pradesh	18021	36160	48352
13.	Maharashtra	1093	17380	2784
14.	Manipur	2003	2649	1333
15.	Meghalaya	1048	1919	1945
16.	Mizoram	0	508	500
17.	Nagaland	459	0	0
18.	Orissa	567	3142	37296
19.	Punjab	8466	2973	3424
20.	Rajasthan	9558	19267	66876
21.	Sikkim	450	460	2024
22.	Tamil Nadu	1800	42445	23958
23.	Tripura	2259	1421	2051
24.	Uttar Pradesh	48335	106698	138099
25.	West Bengal	19390	37661	74788
26.	A&N Islands	456	1164	2441
27.	Chandigarh	0	0	0
28.	D&N Haveli	13	56	79
29.	Daman & Diu	0	60	62
30.	Delhi	0	0	0
31.	Lakshadweep	10	64	145
32.	Pondicherry	300	330	619
All India		295408	576471	857403

STATEMENT-III

Statement showing number of individual house-hold latrines proposed to be constructed, state-wise, during remaining period of Eighth Plan i.e. 1996-97 under sanitation Programme.

State	Targets for 1996-97
Andhra Pradesh	77615
Arunachal Pradesh	4513
Assam	6000
Bihar	54150
Goa	1850
Gujarat	30000
Haryana	9073
Himachal Pradesh	52440
J & K	30864
Karnataka	90810
Kerala	17548
Madhya Pradesh	38736
Maharashtra	36148
Manipur	5083
Meghalaya	1850
Mizoram	831
Nagaland	2233
Orissa	42418
Punjab	12255
Rajasthan	26695
Sikkim	1100
Tamil Nadu	34828
Tripura	2880
Uttar Pradesh	163258
West Bengal	25983
A & N Islands	26363
Chandigarh	1900
D & N Haveli	475
Daman & Diu	475
Delhi	1425
Lakshadweep	331
Pondicherry	713
Total	800843

STATEMENT-IV

Details of Proposals received from the States for the development Model Sanitation Villages under Rural Sanitation Programme

(Rs. in Lakhs)

State	Model sanitation villages	Central share	Amount already released
(a) Upto 1994-95 :			
1. Andhra Pradesh	3 villages taken up by Rajiv Gandhi Technology Mission of the State.	6.00	5.00
2. Assam	Pailapool of Lakhimpur Civil Sub-Division (Cachar)	13.70	8.49
3. Himachal Pradesh	Village Bhoj Nagar (Solan)	0.76	0.76
4. Kerala	Pallipad	10.69	10.69
5. M.P.	Rondha	3.123	3.123
6. Orissa	Landabaunsa	2.30	1.15
Total (a)		36.573	29.213
1. Karnataka			
	(i) Muddanhally (Kolar)	1.13	0.56
	(ii) Sringeri (Chikmagalur)	5.38	2.69
	(iii) Hempi (Bellary)	2.89	1.45
	(iv) Dodabanasbadi (Mandya)	0.985	0.49
	(v) Gurudevahally	4.888	2.444
2. Kerala			
	(i) Kilikolloor	20.159	10.08
	(ii) Thurayur	9.560	4.78
	(iii) Thikkodi	10.150	5.07
	(iv) Vengola	15.090*	3.77
Total (b)		70.232	31.33
Total (a)+(b) :		106.805	59.203

* for two years.

During 1996-97

No such proposals have been received from the State Government during 1996-97.

Allocation of Power

4357. SHRI KODIKUNNIL SURESH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have allocated Central pool electricity in State of Kerala during 1995-96;

(b) the total power generated all over the country in Central pool during 1995-96;

(c) the allocation of Central share of electricity in each State during 1995-96;

(d) whether the Government have reduced the allocation of power from Central share to Kerala; and

(e) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) During 1995-96, as against the entitlement of 2898.8 million units, the actual drawal by Kerala was 2737.1 million units.

(b) During 1995-96, the total energy generation in Central Sector was 144757 million units.

(c) The requisite details are given in the attached statement.

(d) No, Sir.

(e) Does not arise.

STATEMENT

Entitlement of Energy from Central Stations (Period April, 1995 to March, 1996).

(All figures in MU)

Name of the State	Entitlement
1	2
<i>Northern Region</i>	
Chandigarh	176.7
Delhi	8067.0
Haryana	5386.8
Himachal Pradesh	1135.7
Jammu & Kashmir	2937.5
Punjab	5511.8
Rajasthan	7445.9
Uttar Pradesh	14382.7
Total	45044.1
<i>Western Region</i>	
Gujarat	8633.5
Madhya Pradesh	10263.8
Maharashtra	10197.6
Goa	1223.3
Total	30318.2